



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jul/202223/7

DATED: 17/08/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jul/202223/7 dated 17/08/2022 of Norms Committee - IV for the year 2022-23 was held on 17/08/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	AJMAL & SONS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00133132AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: : The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	2 / NC/4/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	DYNAMIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001254AM19
RA File Number	082404000144 AM16
Licence No and Date	0810135863/17/08/2015
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 21.11.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	3 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	MEGHMANI INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	018305000888AM19		
RA File Number	082404000281 AM16		
Licence No and Date	0810136567/24/11/2015		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

HEXACONAZOLE TECHNICAL 92%MIN	1 Kg	1,2,4 TRIAZOLE	0.300 Kg
		META DICHLORO BENZEN	0.610 Kg
		POTASSIUM HYDROXIDE	0.545 Kg
		DIMETHYL FORMAMIDE	0.192 Kg
		DIMETHYL SULFIDE	0.034 Kg
		POTASSIUM CARBONATE	0.437 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	4 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001335AM19
RA File Number	039504000257 AM17
Licence No and Date	0310805812/29/06/2016

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 1% wastage as under:-

Export Item	Quantity	Import item	Quantity
HOT MELT ADHESIVE ULTIMA 2000(Containing 51+-1% Polyolefin Plastomer, 26+-1% Tackifier and 23+-1%Paraffin /Sasol Wax)	128000.0 Kg	POLYOLEFIN PLASTOMER AFFINITY GA 1950 / 1900 / XUS 386	57600.0 Kg
		RELEVANT TACKIFIER RESIN / PETROLEUM HYDROCARBON RESIN	33,612.8 Kg
		RELEVANT PARAFFIN WAX /	29,734.4 Kg

		SASOL WAX	
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NOTE: Quantity for import item no. 1 is As Applied.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	5 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM REVIW00342933AM22
RA File Number	039504000624 AM19
Licence No and Date	0310824114/01/10/2018
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	6 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001093AM19
RA File Number	072404000186 AM19
Licence No and Date	0710114065/30/10/2018
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	7 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000804AM19
RA File Number	052304000413 AM19
Licence No and	0510409107/27/12/2018

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 15.06.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.06.2022).	

Case No.	8 / NC/4/MEET/Jul/202223/7
Case Status	Case Withdrawn
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001321AM19
RA File Number	039404000732 AM19
Licence No and Date	0310826140/03/01/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 1/83-ALC1/2019 dated 04.04.2019. Hence, the committee decided to withdraw the case.	

Case No.	9 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM REVIW00343004AM22
RA File Number	039504001336 AM19
Licence No and Date	0310828341/15/04/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	10 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000426AM20
RA File Number	082404000179 AM20
Licence No and	0810146345/15/10/2019

Date	
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed a reminder on 01.06.2022, 15.06.2022 and on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	11 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	INSECTICIDES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	018305000608AM20		
RA File Number	039404000818 AM20		
Licence No and Date	0310833943/06/01/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Tricyclazole Technical 95%	1 Kg	2-HYDRAZINO-4-METHYL BENZOTHIAZOLE (HMBT) 98%	1.00 Kg
Tricyclazole 75% WP	1 Kg	2-HYDRAZINO-4-METHYL BENZOTHIAZOLE (HMBT) 98%	0.754 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	12 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000647AM20
RA File Number	039404000857 AM20
Licence No and Date	0310834295/17/01/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not	

furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).

Case No.	13 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	INSECTICIDES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	018305000654AM20		
RA File Number	039404000895 AM20		
Licence No and Date	0310834452/24/01/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
GLYPHOSATE 36% SL	1 liters	GLYPHOSATE TECHNICAL 95%	0.285 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	14 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000663AM20
RA File Number	302404000118 AM20
Licence No and Date	3010105019/28/01/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.10.2020 followed by a reminder on 28.07.2021 . Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	15 / NC/4/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED		
Meeting Number	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		

and Date	
HQ File Number	018305000681AM20
RA File Number	039504001066 AM20
Licence No and Date	0310834679/06/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021 followed by a reminder on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 18.08.2022)	

Case No.	16 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000683AM20
RA File Number	042404000174 AM20
Licence No and Date	0410166506/06/02/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL. Hence, the committee decided to defer the case for further examination.	

Case No.	17 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SOHUM ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000766AM20
RA File Number	072404000267 AM20
Licence No and Date	0710116237/10/03/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	18 / NC/4/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000801AM21

RA File Number	039404001100 AM20
Licence No and Date	0310835757/21/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	19 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	FAITH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000965AM21
RA File Number	082404000091 AM21
Licence No and Date	0810148134/15/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 12.10.2021 followed by a reminder on 19.01.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	20 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000966AM21
RA File Number	092404000114 AM21
Licence No and Date	0910068960/15/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.02.2022 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	21 / NC/4/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000968AM21
RA File Number	039404000275 AM21

Licence No and Date	0310837261/20/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	22 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000977AM21
RA File Number	052404000192 AM21
Licence No and Date	0510414686/22/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022 1. Process of manufacturing in detail. 2. COA of import and export. 3. Justification for 15% wastage claimed. 4. Commercial value of by product obtained. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/4/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305000982AM21
RA File Number	082404000102 AM21
Licence No and Date	0810148222/24/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 28.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-	

reply

Case No.	24 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001036AM21
RA File Number	052404000256 AM21
Licence No and Date	0510415043/28/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	25 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the norms applied by the firm do not match the chemistry given by the firm. Hence, the committee decided to call the Firm for PH.	

Case No.	26 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001079AM21
RA File Number	039504000372 AM21
Licence No and Date	0310838339/17/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	27 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	RAILTRACK CONCRETE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001112AM21
RA File Number	022404000084 AM21
Licence No and Date	0210210137/01/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 17.06.2021 followed by a reminder on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	28 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001133AM21
RA File Number	052404000339 AM21
Licence No and Date	0510415462/09/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022 1. COA of import and export indicating % purity and Cineol content. 2. Details of indigenous input with quantity if any. 3. Justification for 10% wastage. 4. Commercial value of by product if any. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	29 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001135AM21

RA File Number	082404000220 AM21
Licence No and Date	0810148768/09/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 01.06.2022 and on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	30 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	018305001145AM21		
RA File Number	052304000230 AM21		
Licence No and Date	0510415523/16/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
METRIBUZIN 96% TECH MIN.	1 Kg	4-Amino-6-(Tert-Butyl)-3-Mercapto-4,5-dihydro -1,2,4-Triazin-5-One	1.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	31 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001155AM21
RA File Number	302404000069 AM21
Licence No and Date	3010105463/22/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022

1. Application function of import items Diethylene Glycol and Colour Dye(With chemical Name) in the export item.
2. Compare the requirement in tabular form with SION H 68, for the quantity 1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%, giving calculation for Diethylene Glycol and Colour Dye .
3. Production/consumption data for the Diethylene Glycol and Colour Dye for last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	32 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001158AM21
RA File Number	052404000369 AM21
Licence No and Date	0510415643/26/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022

1. Process of manufacturing in detail.
2. COA of import and export.
3. Justification for 15% wastage claimed.
4. Commercial value of by product obtained.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	33 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001170AM21
RA File Number	039504000491 AM21

Licence No and Date	0310839272/02/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022 followed by a reminder on 13.05.2022, 3.05.2022, and 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	34 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001172AM21
RA File Number	082404000272 AM21
Licence No and Date	0810148965/02/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 10.03.2022. Hence, the committee decided to defer the case. (Reminderletter issued on 18.08.2022)	

Case No.	35 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001173AM21
RA File Number	082404000273 AM21
Licence No and Date	0810148966/02/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	36 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018305001174AM21
RA File Number	042404000120 AM21
Licence No and	0410167217/03/11/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022 followed by a reminder on 13.07.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	37 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00234854AM22
RA File Number	092404000481 AM21
Licence No and Date	0910069520/27/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PINE (PINUS SYLVESTRIS) WOOD WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS, WOODEN PACKING ITEMS	510 Cubic Meters.	PINE (PINUS SYLBESTRIS) ROUGH SAWN	535 Cubic Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	38 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00065793AM21
RA File Number	03AA04019081 AM21
Licence No and Date	0311001046/19/01/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on

13.05.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).

Case No.	39 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00071346AM21
RA File Number	03AA04013475 AM21
Licence No and Date	0311000723/28/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022 1. Generic name of import item MC-1037 and M-19 with their catalogue. 2. % Solid content of export. 3. As per appendix 4E indigenous input is NA. Hence material balance between import and export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	40 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00071471AM21
RA File Number	30AA04003840 AM21
Licence No and Date	3011000178/28/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	41 / NC/4/MEET/Jul/202223/7
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Case Status	Case Approved		
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00072639AM21		
RA File Number	05AA04025769 AM21		
Licence No and Date	0511000989/29/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
GLYPHOSATE 41% SL (IPA SALT)(GLYPHOSATE 41% SL (IPA SALT))	1 Liter	GLYPHOSATE TECHNICAL 95PERCENT	0.375 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	42 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00075770AM21
RA File Number	03AA04021513 AM21
Licence No and Date	0311001454/03/02/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022	
1. Provide complete chemistry/reactions, with mol. Weight and % yield on molar basis.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	43 / NC/4/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	UNITOP CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		

HQ File Number	HQRNORM APPLY 00081809AM21
RA File Number	03AA04018373 AM21
Licence No and Date	0311001389/11/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022 1. Blend ration of different constituents of export item no. 15. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	44 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00087246AM21
RA File Number	03AA04022144 AM21
Licence No and Date	0311001789/19/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	45 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00094097AM21		
RA File Number	03AA04024222 AM21		
Licence No and Date	0311001847/01/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN(THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN)	1 Kg	MONOSULTAP 95 PERCENT	1.343 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	46 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00105719AM21
RA File Number	03AA04029222 AM21
Licence No and Date	0311002521/18/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	47 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ACRYSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00024140AM22
RA File Number	03AA04002314 AM22
Licence No and Date	0311003255/22/04/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	48 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	INSECTICIDES (INDIA) LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022

and Date			
HQ File Number	HQRNORM APPLY 00028069AM22		
RA File Number	03AA04006188 AM22		
Licence No and Date	0311003352/28/04/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Clodinafop Propargyl 8PCT EC (W/V)	108416.0 LTR	5-CHLORO-2,3-DIFLUOROPYRIDINE	5000.0 Kg
		(R)-(+)-2-(4-HYDROXY PHENOXY) PROPIONIC ACID (DHPPA)	5500.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	49 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PSI STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00031707AM22
RA File Number	04AA04009265 AM21
Licence No and Date	0411000752/03/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	50 / NC/4/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00033809AM22		
RA File Number	03AA04008115 AM22		
Licence No and Date	0311003591/05/05/2021		

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)

Case No.	51 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00034436AM22
RA File Number	03AA04008743 AM22
Licence No and Date	0311003627/06/05/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder on 17.02.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).

Case No.	52 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00041136AM22
RA File Number	05AA04012189 AM22
Licence No and Date	0511002615/14/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No.	53 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00112866AM22
RA File Number	03AA04020302 AM22
Licence No and Date	0311004543/11/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022

1. Provide complete chemistry/reactions, with mol. Weight and % yield on molar basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	54 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00130671AM22
RA File Number	03AA04041055 AM22
Licence No and Date	0311005094/04/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Cable Filling/Flooding/Tube Filling Compound Net Content: 1) 121336.63 KGS 2) 18000.00 KGS 3):6000.00 KGS 4) 120.00 KGS)	150000.0 Kg	White Oil	122550.0 Kg
		Thermoplastic Elastomer (Kraton)	18000.0 Kg
		Fumed Silica	6000.0 Kg
		Absorbent Polymer (Polygetter Hydrogen Absorbing Compound)	120.0 Kg

NOTE: Quantity for import item no. 1 is as Applied with 1% wastage and the rest is Net to Net.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022

HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	56 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00134221AM22
RA File Number	09AA04005690 AM22
Licence No and Date	0911001173/08/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	57 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00139120AM22
RA File Number	03AA04048490 AM22
Licence No and Date	0311005379/14/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminderletter issued on 18.08.2022)	

Case No.	58 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00141497AM22
RA File Number	03AA04049177 AM22

Licence No and Date	0311005439/17/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN(THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN)	1 Kg	MONOSULTAP 95 PERCENT	1.343 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	59 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00148632AM22
RA File Number	03AA04054079 AM22
Licence No and Date	0311005676/27/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	60 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00155487AM22
RA File Number	03AA04058428 AM22
Licence No and Date	0311005974/06/08/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(NONYL PHENOL ETHOXYLATES)	50000.0 Kg	ETHYLENE OXIDE	33500.0 Kg
		NONYL PHENOL	17500.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CETO STEARYL ALCOHOL ETHOXYLATES)	150000.0 Kg	ETHYLENE OXIDE	108000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CASTOR OIL ETHOXYLATES)	100000.0 Kg	ETHYLENE OXIDE	67000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES)	32000.0 Kg	ETHYLENE OXIDE	9760.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI STEARYL PHENOL ETHOXYLATES)	65000.0 Kg	ETHYLENE OXIDE	43550.0 Kg
		STYRENE MONOMER	16900.0 Kg
		PHENOL	5850.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(ETHYLENE OXIDE PROPYLENE OXIDE BLOCK CO POLYMER)	40000.0 Kg	ETHYLENE OXIDE	20400.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI	18000.0 Kg	ETHYLENE OXIDE	12960.0 Kg

DECYL ALCOHOL ETHOXYLATES)	32000.0 Kg	TRI DECYL ALCOHOL	5400.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(BEHENYL ALCOHOL ETHOXYLATES)		ETHYLENE OXIDE	19200.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(TRI STEARYL PHENOL ETHOXY PHOSPHATE)	40000.0 Kg	ETHYLENE OXIDE	29200.0 Kg
		STYRENE MONOMER	9600.0 Kg
		PHENOL	2000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	61 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PSI STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00176406AM22
RA File Number	04AA04014604 AM22
Licence No and Date	0411001407/03/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	62 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00183824AM22
RA File Number	34AA04007148 AM22
Licence No and Date	3411001101/14/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: POLY ALUMINIUM CHLORIDE POWDER (*Alumina Content 28.4%*)

Qty.: 5082.0 MT

Import Item: ALUMINA HYDRATE or Alumina Hydroxide

Qty.: 2446.475 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00201926AM22
RA File Number	05AA04087757 AM22
Licence No and Date	0511005171/04/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)

Case No.	64 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00204573AM22
RA File Number	03AA040107638 AM22
Licence No and Date	0311007534/06/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Self Adhesive paper (158 GSM +/- 10%) (Containing one side coated Paper 80 GSM +/- 10%)

Quantity: 1.0 Sq. Meter

Import Items:

Sl. No.	Item Description	Qty. recommended
1.	One side coated Paper 80 GSM +/- 10%)(in jumbo roll)	1.04 Sq. Mt
2.	Adhesive (100% Solid)(rubber based hot melt)	0.020 kg
3.	Glassine Paper (60 GSM +/-10%) (in jumbo roll)	1.04 Sq. Mt

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00211545AM22
RA File Number	50AA04003507 AM22
Licence No and Date	5011000269/13/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022

1. Weight of Export item in Kg term.
2. Composition of export item, indicating net import content of Coal Tar Pitch and resin, indicating chemical name of Resin.
3. Calculation for the requirement of inputs both imported and indigenous per kg of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00220130AM22
RA File Number	05AA04092903 AM22

Licence No and Date	0511005530/21/10/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A 3107 and ratify the norms as under:- Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 52%) Qty.: 20,00,000 kg Import Item: PARAFFIN OLEFIN C 10 C 30 Qty.: 10,00,000 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	67 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00225009AM22
RA File Number	30AA04021525 AM22
Licence No and Date	3011001270/25/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022 1. Application function of import items Flexiglas film and Protective film and to indicate whether these are packing materials. 2. Compare the requirement in tabular form with SION H 68,(for the export of Double Side Decorative Laminates with Barrier Paper) for the quantity 1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%, giving calculation for inputs. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022

HQ File Number	HQRNORM APPLY 00252960AM22
RA File Number	04AA04035478 AM22
Licence No and Date	0411001806/15/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 3028 and ratify the norms as under:-

Item of Export

Sl. No.	Description of Item	Quantity
1.	Magnetran Coated Float Glass (Non AG)	1 MT

Item of Import

Sl.No	Description of Item	Quantity Applied for or as per SION A 3028	Quantity recommended per MT of export
1	Silica Sand	909 kg.	908.67 kg.
2	Soda Ash (Sodium Carbonate Dense)	275 Kg.	275 Kg.
3.	Dolomite	224.9	224.9
4	Sodium Sulphate	11 Kg.	11 Kg.
5	Iron Oxide	2 Kg.	2 Kg.
6	Nickel Oxide	0.62 Kg.	0.62 Kg.
7	Cobalt Oxide	0.17 Kg.	0. 17 Kg.
8.	Selenium	0.00756 kg.	0.007 Kg.

9.	PMMA Base Interlevant powder	0.0469 kg.	0.04609 Kg.
10	Furnace Oil	266.73 kg as per SION/90.11750 kg applied for	As per H.B. Procedure- General Note for Fuel 5% of FOB
11	Aluminium foil		As per packing policy
12	Nickle Chromoum (Targets Solid molded form)	0.11452 kg	0.0006930 kg
13	Titanium (Targets Solid molded form)	0.00203 kg	0.00203 kg
14	Niobium (Targets solid casted form)	0.01989 kg	0.0007320 kg
15	Silicon Aluminium	0.09368	0.0486970kg
16	Titanium Oxide (Targets)	0.01213	0.0001305 kg
17	Wood: Wood Pine		As per packing policy
18	Unit Clay Tyvek (Bentonite)		As per packing policy
19	Cargo Dry		As per packing policy
20	Zinc Aluminium (Targets Soild Casted Form)	0.00081 kg	0.0000464 kg
21	Rotary Niobium (Targets Soild Casted Form)	0.03032 kg	0.0230223 kg
22	Zinc Oxide(Targets Soild Casted Form)	0.01308 kg	0.0003585 kg
23	Titanium Zirconium Oxide (Targets Solid molded form)	0.00233 kg	0.0015772 kg

24	Silicon Zirconium (Targets Soild Casted Form)	0.00176 kg	0.0004163 kg
25	Zinc Tin (Targets Soild Casted Form)	0.00937 kg	0.0003850 kg
26	Titanium Zirconium (Targets Solid molded form)	0.00203 kg	0.0000455 kg
27	Carbon (Targets Solid Form)	0.00012 kg	0.0000063 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	69 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00254815AM22
RA File Number	04AA04036006 AM22
Licence No and Date	0411001817/16/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022 followed by a reminder on 17.02.2022 and on 13.05.2022 . Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	70 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00254811AM22
RA File Number	04AA04035986 AM22
Licence No and Date	0411001815/16/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished	

against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case.
(Reminder letter issued on 18.08.2022)

Case No.	71 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00254812AM22
RA File Number	04AA04036005 AM22
Licence No and Date	0411001816/16/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 17.02.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	72 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00266007AM22
RA File Number	03AA040124499 AM22
Licence No and Date	0311008878/26/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	73 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00271094AM22
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy.	

Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)

Case No.	74 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000308AM23
RA File Number	NA
Licence No and Date	0511006706/08/12/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A 3105 and ratify the norms as under:- Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 45%) Qty.: 10, 00,000 kg Import Item: PARAFFIN OLEFIN C 10 C 30 Qty.: 550,000 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	75 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00280340AM22
RA File Number	08AA04035611 AM22
Licence No and Date	0811003368/09/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.08.2022).	

Case No.	76 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00000625AM23
RA File Number	NA
Licence No and Date	0511006990/17/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	77 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	INDORE GEL PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00291207AM22		
RA File Number	03AX04000271 AM22		
Licence No and Date	0311009629/20/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Cable Filling/Flooding/Tube Filling Compound Net Content: 1) 123762.40 KGS 2) 11755.00 KGS 3):4400.00 KGS 4) 180.00 KGS)	160000.0 Kg	White Oil	125000.02 Kg
		Thermoplastic Elastomer (Kraton)	11755.0 Kg
		Fumed Silica	4400.0 Kg
		Absorbent Polymer (Polygetter Hydrogen Absorbing Compound)	180.0 Kg
<u>NOTE: Quantity for import item no. 1 is as Applied with 1% wastage and the rest is Net to Net.</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	78 / NC/4/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	FOAMTECH ANTIFIRE COMPANY		

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00300048AM22
RA File Number	05AX04000370 AM22
Licence No and Date	0511007295/28/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022 1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	79 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00300050AM22
RA File Number	05AX04000371 AM22
Licence No and Date	0511007296/28/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 23.03.2022 followed by a reminder on 01.06.2022 and on 13.07.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 18.08.2022)	

Case No.	80 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00303880AM22
RA File Number	03AA040129834 AM22

Licence No and Date	0311009981/31/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN(THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN)	1 Kg	MONOSULTAP 95 PERCENT	1.343 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00318551AM22		
RA File Number	31AX04000036 AM22		
Licence No and Date	3111000878/14/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 1% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Indian Spearmint Oil (Containing Carvone, L Min 43%)	1 Kg	Carvone, L	0.4343 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	82 / NC/4/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00323957AM22
RA File Number	03AX04000658 AM22
Licence No and Date	0311010680/19/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	83 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00334448AM22
RA File Number	03AX04000906 AM22
Licence No and Date	0311010956/28/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	84 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00349943AM22
RA File Number	03AX04000909 AM22
Licence No and Date	0311011296/10/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	85 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022

HQ File Number	HQRNORM APPLY 00351171AM22
RA File Number	03AX04000908 AM22
Licence No and Date	0311011329/11/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	86 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00351633AM22
RA File Number	05AX04000955 AM22
Licence No and Date	0511008772/11/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	87 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00357033AM22
RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	88 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22

Licence No and Date	0211001997/21/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	89 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	RASINO HERBES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00366016AM22		
RA File Number	03AX04001337 AM22		
Licence No and Date	0311011727/24/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY(POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY)	1 Kg	POTASSIUM CHLORIDE TECHNICAL 93-98 PERCENT	1.01 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	90 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00366315AM22
RA File Number	05AX04001083 AM22
Licence No and Date	0511010480/24/02/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022 followed by a reminder on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 18.08.2022)

Case No.	91 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00372546AM22
RA File Number	02AX04000171 AM22
Licence No and Date	0211002042/02/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022

1. COA report of both import and export item.
2. Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application.
3. Calculation for the requirement of inputs (both indigenous and imported) for the manufacture of export item.
4. By product/s obtained during the processing with its value, supported by invoice and also equivalent quantity of Coal Tar Pitch (hard pitch) from that value.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	92 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	AGRISOL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00375789AM22
RA File Number	09AX04000200 AM22
Licence No and Date	0911002616/04/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)

Case No.	93 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00379593AM22
RA File Number	06AX04000118 AM22
Licence No and Date	0611001182/08/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	94 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00389836AM22
RA File Number	50AX04000036 AM22
Licence No and Date	5011000427/16/03/2022
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022 1. Weight of Export item in Kg term. 2. Composition of export item, indicating net import content of Coal Tar Pitch and resin, indicating chemical name of Resin. 3. Calculation for the requirement of inputs both imported and indigenous per kg of export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	95 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00404093AM22
RA File Number	03AX04001881 AM22

Licence No and Date	0311013392/28/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 15.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	96 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	INDORE GEL PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00408513AM22		
RA File Number	03AX04001980 AM22		
Licence No and Date	0311013470/30/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Cable Filling/Flooding/Tube Filling Compound Net Content: 1) 148514.85 KGS 2) 30000.00 KGS 3)8800.00 KGS)	200000.0 Kg	White Oil	150000.0 Kg
		Thermoplastic Elastomer (Kraton)	30000.0 Kg
		Fumed Silica	8800.0 Kg
<u>NOTE: Quantity for import item no. 1 is as Applied with 1% wastage and the rest is Net to Net.</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	97 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000135AM23
RA File Number	05AX04000009 AM23
Licence No and Date	0511011677/08/04/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Lambda Cyhalothrin 2.5% EC(Lambda Cyhalothrin 2.5% EC)	1 Liter	Lambda cyhalohric Acid	0.0163 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	98 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000134AM23
RA File Number	05AX04000008 AM23
Licence No and Date	0511011676/08/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Pretilachlor 50% EC(Pretilachlor 50% EC)	1 Liter	PROPOXYETHYL-2,6-DIETHYLANILINE 98% MIN (PEDA 98%) MIN	0.426 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	99 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000404AM23
RA File Number	30AX04000028 AM23
Licence No and Date	3011002054/25/04/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)

Case No.	100 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	POLMANN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000534AM23
RA File Number	03AX04000451 AM23
Licence No and Date	0311014321/02/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
ADDITIVE MASTER BATCHES (CONTAINING 60 PERCENT +/-1 PERCENT LLDPE AND 40 PERCENT +/-1 PERCENT SILICA)	42000.0 Kg	LLDPE GRANULES (FILM GRADE)	25704.0 Kg
		SILICA	17136.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	101 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000739AM23
RA File Number	07AX04000050 AM23
Licence No and Date	0711003975/13/05/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)

Case No.	102 / NC/4/MEET/Jul/202223/7
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Case Status	Case Approved		
Party Name	CHEMOCID IMPEX PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00000908AM23		
RA File Number	03AX04000789 AM23		
Licence No and Date	0311014891/20/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Yellow G Liquid (Solvent Yellow 124)(Dye content 65% - 70%)	1 Kg	Vinyl Isobutyl Ether	0.517 Kg
		Sodium Nitrite	0.170 Kg
		Relevant Aromatic Hydrocarbon Solvent	0.400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	103 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001033AM23
RA File Number	03AX04000835 AM23
Licence No and Date	0311015056/27/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	104 / NC/4/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00001060AM23		

RA File Number	03AX04000831 AM23
Licence No and Date	0311015090/30/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	105 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	CHEMOCID IMPEX PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00001067AM23		
RA File Number	03AX04000828 AM23		
Licence No and Date	0311015099/30/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Chemocid Blue M Liquid (Solvent Blue 79)	1 Kg	Quinizarine	0.4435 Kg
		Mono N-Butyl Amine	0.095 Kg
		Mono N-Methyl Amine	0.0104 Kg
		2-Ethyl Hexyl Amine	0.3285 Kg
		Aromatic Hydro Carbon Solvent	0.400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	106 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00001072AM23		

RA File Number	03AX04000938 AM23		
Licence No and Date	0311015110/30/05/2022		
Norms Committee Decision:			
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The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN(THIOCYCLAM HYDROGEN OXALATE TECHNICAL 86 PERCENT MIN)	1 Kg	MONOSULTAP 95 PERCENT	1.343 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	107 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001335AM23
RA File Number	03AX04000920 AM23
Licence No and Date	0311015447/13/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	108 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001337AM23
RA File Number	08AX04000213 AM23
Licence No and	0811005173/13/06/2022

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.07.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	109 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001431AM23
RA File Number	07AX04000384 AM23
Licence No and Date	0711004321/16/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	110 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001508AM23
RA File Number	05AX04000863 AM23
Licence No and Date	0511013315/20/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.07.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022)	

Case No.	111 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001520AM23
RA File Number	03AX04001828 AM23
Licence No and Date	0311015681/20/06/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)(ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB))	30000.0 Kg	ORTHO TOLUENE DIAMINE	19200.0 Kg
		CARBON DISULPHIDE	11640.0 Kg
		ZINC OXIDE	6210.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	112 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001524AM23
RA File Number	03AX04001821 AM23
Licence No and Date	0311015684/21/06/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)(ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB))	30000.0 Kg	ORTHO TOLUENE DIAMINE	19200.0 Kg
		CARBON DISULPHIDE	11640.0 Kg
		ZINC OXIDE	6210.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	113 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022

HQ File Number	HQRNORM APPLY 00001616AM23
RA File Number	03AX04001468 AM23
Licence No and Date	0311015808/23/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	114 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	HEMANI INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00001706AM23		
RA File Number	03AX04001922 AM23		
Licence No and Date	0311015946/28/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BIFENTHRIN 10% EC	1 Liter	Lambda Cyhalothric Acid 99% Min	0.0624 Kg
		2-Methyl-3-Biphenyl Methanol (Bifenthrin Alcohol)	0.0484 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	115 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001718AM23
RA File Number	03AX04001818 AM23
Licence No and Date	0311015950/28/06/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/7 dated 17.08.2022

1. Manufacturing process in detail.
2. Complete technical details as per annexure to appendix 4E.
3. COA of import and export indicating boiling range.
4. % wastage claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	116 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001723AM23
RA File Number	03AX04001965 AM23
Licence No and Date	0311015952/28/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	117 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00001827AM23		
RA File Number	03AX04001113 AM23		
Licence No and Date	0311016062/04/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
HEXACONAZOLE TECHNICAL 92%	1 Kg	VALERIC ACID	0.426 Kg

MIN.(HEXA CONAZOLE TECHNICAL 92% MIN.)	META DICHLORO BENZENE	0.610 Kg
	DIMETHYL SULPHIDE(HTZC-0505)	0.034 Kg
	POTT. HYDROXIDE(KOH-CAUSTIC POTASH FLAKES)	0.545 Kg
	1,2,4-TRIAZOLE-95% MIN	0.300 Kg
	POTASSIUM CARBONATE	0.437 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	118 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001865AM23
RA File Number	02AX04000195 AM23
Licence No and Date	0211002667/05/07/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	119 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001936AM23
RA File Number	34AX04000217 AM23
Licence No and Date	3411002362/08/07/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item: POLY ALUMINIUM CHLORIDE POWDER (*Alumina Content 28.4%*)
Qty.: 4200.0 MT

Import Item: ALUMINA HYDRATE or Alumina Hydroxide

Qty.: 2021.88 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	120 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001961AM23
RA File Number	07AX04000523 AM23
Licence No and Date	0711004610/11/07/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	121 / NC/4/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001962AM23
RA File Number	03AX04002148 AM23
Licence No and Date	0311016244/11/07/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 18.08.2022)	

Case No.	122 / NC/4/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001988AM23
RA File Number	03AX04001935 AM23

Licence No and Date	0311016295/12/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BIFENTHRIN TECHNICAL	1 Kg	T.F.P ACID 99%	0.612 kg
		BIFENTHRIN ALCOHOL	0.474 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	123 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00002131AM23		
RA File Number	03AX04001824 AM23		
Licence No and Date	0311016441/19/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THIOPHANATE METHYL TECH 95% MIN	1 Kg	Sodium thiocyanate	0.657 Kg
		Methyl chloro formate (MCF)	0.604 Kg
		1,2-diaminobenzene (OPDA)	0.321 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	124 / NC/4/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00002255AM23
RA File Number	03AX04002419 AM23
Licence No and Date	0311016584/25/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DIFENCONAZOLE TECHNICAL	1 Kg	N-METHYL-2-PYRROLIDONE (NMP - SOLVENT)	0.450 Kg
		POTASSIUM CARBONATE (K ₂ CO ₃)	1.218 Kg
		1,2,4-TRIAZOLE	0.407 Kg
		2-(BROMOMETHYL)-2-(2-CHLORO-4-(4-CHLOROPHENOXY) PHENYL)-4-METHYL-1,3-DIOXOLANE (BROMOKETAL)	1.600 Kg
		NITRIC ACID	Not an Importable item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE